CENTRAL ADMINISTRATIVE TRIBUNA, PRINCIPAL BENCH
OA 2329/1990
New Delhi, this 10th day of February, 1995

Hon'ble Mr. Justice S.C. Mathur, Chairman Hon'ble Mr. P.T.Thiruvengadam, Member(A)

Miss E.K. Sarada A84, Krishi Vihar, N.Delhi-48 .. Applicant

By Shri N. Amresh, proxy for Shri E.X.Joseph, Advocate

versus

Union of India, through

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- Secretary Deptt. of Personnel & Training North Block, New Delhi
- 2. Chairman Staff Selection Commission Lodhi Road, New Delhi-3

.. Respondents

By Shri N.S. Mehta, Advocate

ORDER (oral)

According to the averments in the Original Application, the applicant was appointed as Casual labour in the Staff Selection Commission on 29.5.89. She continued as such till 5.1.90, when she was disengaged. She was again engaged on 16.5.90 and disengaged on 5.9.90. Aggrieved by this disengagement, the applicant filed this OA praying for the quashing of the order of termination of her service and seeking direction against the respondents to allow her to continue in service. Further direction is prayed regularising the applicant's service.

2. Earlier, counter reply had been filed on behalf of the respondents contesting her claim. On 3.1.95, an additional reply was filed on behalf of

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the respondents. In this, it has been stated that the Staff Selection Commission has framed a scheme for regularisation of daily wagers and the applicant is also covered by the said scheme and her case for regularisation shall be considered in accordance with the said scheme.

- 3. learned counsel for the applicant has that the applicant is satisfied with the formulation of the scheme by the respondents and accordingly the applicant does not press her Reliefs No.1 & 2. The only relief presently claimed by t.e applicant is a direction to respondents to consider her case for regularisation in accordance with the scheme framed by the Commission. The learned cornsel ror the respondents has no objection.
- 4. In view of the above, the application, in so far as it relates to Reliefs No.1 & 2 is concerned, is dismissed. It is allowed only to the extent that the respondents shall consider the case of the applicant for regularisation in accordance with the scheme framed by them. There shall be no order as to costs. Interim relief, if any, operating is discharged.

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(P.T. Thiruvengadam)
Member (A)
10.2.1995

(S.C. Mathur)
Chairman
10.2.1995

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